

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 308 OF 2017 &
IA NO. 376 OF 2017**

Dated: 26th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Lanco Amarkantak Power Limited **...Appellant(s)**
Vs.
Haryana Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1

Ms. Nishtha Kumar for R-2

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-3

ORDER

IA No. 376 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 27.11.2017. Mr. Nishant Ahlatwat takes notice on behalf of Respondent No.1; Ms. Nishtha Kumar takes notice on behalf of Respondent No.2 and Ms. Ranjitha Ramachandran takes notice on behalf of Respondent No.3 and seeks six weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **27.11.2017**. In the meantime, learned counsel for the respondents may file reply on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**